

RAJYA SABHA

*Monday, the 17th March, 1975/the 26th
Phalguna, 1896 (Saka)*

The House met at eleven of the clock, Mr. Chairman in the Chair.

FELICITATIONS TO THE INDIAN HOCKEY TEAM ON THEIR WINNING THE WORLD CHAMPIONSHIP

MR. CHAIRMAN: Before I take up the Questions for today, I would like to congratulate on behalf of this House and on my own behalf our Hockey Team on winning the World Championship. We are proud of our team and the whole nation rejoices at this achievement. I hope all the Members join me in expressing our joy at our becoming the World Hockey Champions and felicitating members of our team.

ORAL ANSWERS TO QUESTIONS

Industrial licences granted to M/s. Sandoz (India) Ltd.

*529. SHRI BANARSI DAS: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the details of industrial licences granted to M/s. Sandoz (India) Ltd. between the period from 1966 to 1971;

(b) whether it is a fact that some amendments/endorsements were made in Licence No. L/22/166/63-Ch.III dated 21st August, 1963 in 1967; if so, the broad features of the Same and the reasons for making these endorsements in the licence;

(c) whether it is also a fact that the main condition of export while mentioned in the summary submitted to the Licensing Committee, is not endorsed on the body of the licence, if so, the reasons therefor; and

(d) what action Government propose to take for the violation of the terms of the agreement/industrial licence; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI R. R. GANESH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) A statement indicating the name of the items and capacity granted under various Industrial licences/permission letters/letters of intent to M/s. Sandoz (India) Ltd. between the years 1966-71 is enclosed. [See Appendix XCI, Annexure No. 65.].

(b) M/s. Sandoz (India) Ltd., Bombay were granted an industrial licence No. L/22/166/63-Ch. III dated 31st August, 1963 for the manufacture of the following items:—

| Item of manufacture | Annual Capacity |
|--|-----------------|
| <i>Manufacture of Active Principles of Podophyllum</i> | |
| Glycoside fraction | 24,000 kgs. |
| Aglycone fraction | 30,000 kgs. |

In January, 1967, the company informed Government that they would like to modify the plant design to enable them to manufacture a few more items in addition to podophyllum extracts and that Sandoz, Basle had, without any conditions other than those already approved by the Government in 1963, made available to them the know-how, technical assistance and lay-out for the manufacture of additional items namely (1) active principles of Senna (2) active principles of Belladonna (3) Synthesis of o-nitrophenol and p-nitro-phenol (4) Synthesis O-aminophenol (5) synthesis of 8-hydroxyquinoldine and (6) synthesis of 8-hydroxyquinoline. The said items were included on 16th May, 1967 in the industrial licence.

(c) The facts are being ascertained and will be laid on the Table of the House.

(d) Further action to be taken by the Government would be considered after the position with regard to (c) above has been ascertained.

SHRI BANARSI DAS: Sir, it will be seen that the answer given to my question is vague. In the answer given he has